

Newsletter

e-Committee, Supreme Court of India

Special
Edition

High Court Of
Allahabad

High Court Of
Madhya Pradesh



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In High Court of Calcutta, Implementation of e-Filing Version 3.0 at all the Court Complexes in the State of West Bengal



Implementation of e-Filing 3.0 is one of the objectives of Phase-III of the e-Courts Project. Viewing this objective of the e-Committee, Justice T.S. Sivagnanam, the Hon'ble the Chief Justice, High Court of Calcutta had virtually inaugurated the implementation of e-Filing 3.0 in all the District and Sub-divisional Courts of West Bengal on 01.10.2024 in the august presence of Hon'ble Justice Tapabrata Chakraborty, Hon'ble Justice Debangsu Basak,

Hon'ble Justice Madhuresh Prasad and the Hon'ble Justice Gaurang Kanth. As a pilot instance and in order to make the staff and advocates well versed with the e-Filing system, only petitions falling under Section 28 of the Special Marriage Act 1954, Section 10A of the Divorce Act 1869 and Section 13B of the Hindu Marriage Act 1955 are permitted to file through e-Filing portal through "Advocate login" only in the aforesaid Court Complexes.

Procurement of Laptops to the Judicial Officers in the Madras High Court



As per the Policy and Action Plan, laptops and printers were provided to the Judicial Officers as and when they were recruited. Hon'ble Chief Justice and the Hon'ble Chairman of Computer Committee of the Madras High Court has provided Laptop to

the 145 newly recruited Judicial Officers (124 Civil Judges and 6 District Judges in the State of Tamil Nadu and 15 Civil Judges in the U.T. of Puducherry) in an event hosted in the Tamil Nadu State Judicial Academy on 22.10.2024.

Madras High Court Live Streamed the South Zone-I Regional Conference on “Court Dockets: Explosion and Exclusion



The National Judicial Academy, Bhopal in coordination with the Tamil Nadu State Judicial Academy has hosted the South Zone-I Regional Conference on “Court Dockets: Explosion and Exclusion” (P-1419) on 26.10.2024 and 27.10.2024 at the Tamil Nadu State Judicial Academy, Regional Centre, Coimbatore (Tamil

Nadu) and the Madras High Court has live streamed the said conference in the YouTube Channel. You can watch this conference through this link:

<https://www.youtube.com/live/SsDodtM6pmY?si=l4lK7iFbwldlXK4c6>

Hands-On Training of Executive Magistrates of State on E-Courts Application System (CIS) In Rajasthan High Court



In the ICJS Apex Committee meeting held on 20.05.2024, a significant decision was made to incorporate Executive Magistrates and police officers discharging duties related to preventive action into the E-Courts Application System. Rajasthan State Judicial Academy conducts training for Judicial Officers, Advocates and Court Staff on different modules of E-Courts (CIS Application) and other topics. Inspector General of Police SCRB PHQ was requested to constitute a team of Core Master Trainers who will be imparted

extensive training by the Technical Team of Rajasthan High Court. A Core Team of 9 persons including 4 Officers in the rank of Additional DCP, Additional District Magistrate and Dy. SP has imparted an extensive hands-on training on 24.10.2024 with regard to functioning of CIS Application System by Technical Team of Rajasthan High Court. The Core Team will further train all the executive magistrates and police officers throughout the State of Rajasthan on the E-Courts Application System.

Launching of Warrant Management System (WMS) In High Court of Orissa



After successful implementation at 8 pilot locations of the State, the Warrant Management System was launched on 03.10.2024 across the State i.e. in rest of the 23 Judgeships of the State of Odisha (421 no. of warrant issuing Courts). This platform is designed to streamline the process of issuing warrants to the police for execution against various warranties, providing a comprehensive system for acknowledgment and tracking the status of these warrants. The portal supports the issuance of multiple types of warrants, including bailable warrants, non-bailable warrants, and

distress warrants. This flexibility ensures that the judiciary can effectively respond to a range of legal situations with the appropriate measures. One of the key features of the portal is its integration with the Crime & Criminal Tracking Network and System (CCTNS). When a warrant is issued, relevant details about the warrant are automatically fetched from the CCTNS database. This automation minimizes the risk of data entry errors and reduces the time required to process warrants. The portal facilitates a more effective judicial system. The WMS has been developed and implemented in coordination between the State Crime Records Bureau, Odisha (SCRB) and the Hon'ble High Court of Orissa. [https://wms.odisha.gov.in/WarrantManagement/ layouts/Login.aspx](https://wms.odisha.gov.in/WarrantManagement/layouts/Login.aspx)

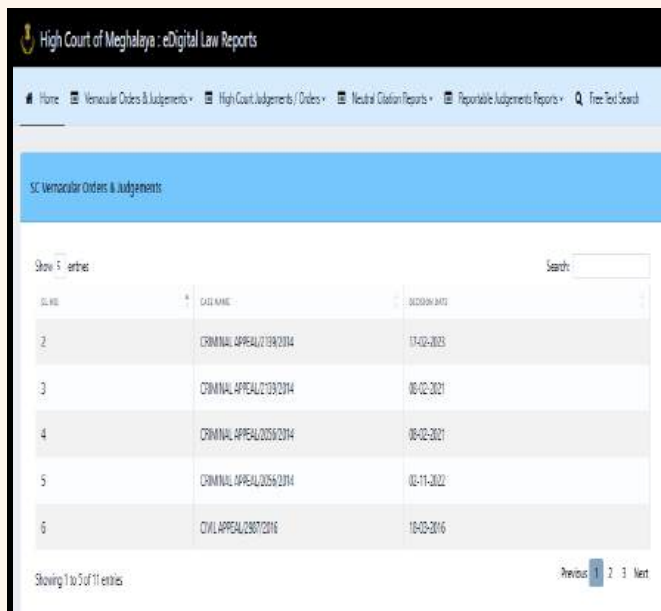
Development of Pretrial Kiosk Module in Agartala, High Court of Tripura



The technical team of the Registry of the High Court of Tripura has developed a Pretrial KIOSK Module which seamlessly facilitates the viewing of the status of pretrial cases

in a common platform. Status of remand, bail, release, applications and pretrial orders can be easily viewed by using this periphery application.

e-Digital Law Report, Live Streaming, Recording of Court Proceedings, CIS 4.0 made live in High Court of Meghalaya



The screenshot displays the 'High Court of Meghalaya : eDigital Law Reports' portal. The navigation menu includes Home, Vernacular Orders & Judgements, High Court Judgements / Orders, Neutral Citation Reports, Reportable Judgements Reports, and a Free Text Search option. The main content area is titled 'SC Vernacular Orders & Judgements' and shows a table of cases with columns for S/NO, CASE NAME, and DECISION DATE. The table lists six entries, with the first five being Criminal Appeals and the last one being a Civil Appeal. A search bar and pagination controls are also visible.

S/NO	CASE NAME	DECISION DATE
2	CRIMINAL APPEAL/119/2014	17-02-2023
3	CRIMINAL APPEAL/219/2014	08-02-2021
4	CRIMINAL APPEAL/205/2014	08-02-2021
5	CRIMINAL APPEAL/205/2014	02-11-2022
6	CIVIL APPEAL/287/2016	18-02-2016

e-Digital Law Report/ e-HCR: This portal was made live on 04.10.2024 and provides digital version of the court's judgments in which any litigant/advocate can search for a case by Petitioner's/Respondent's name, case no., advocates name, judges name, citation number, reportable judgments that can filter judgments based on keywords. Further, judgments translated to Khasi & Garo language can also be obtained from the portal.

Live Streaming & Recording of Court Proceedings: All cases in the High Court except for those mentioned in the live streaming Rules are being live streamed and recorded for all Court Rooms since November 2022. 1 (one) Staff for each courtroom has been assigned with the task of live streaming and recording of court proceedings after months of hands-on training. The Registry utilises the services of the staff from time to time in imparting training to the Officers & staff of all District Courts.

CIS 4.0: CIS 4.0 is made live for all Court Complexes after successful testing in 1 (one) pilot location. Training on CIS 4.0 is also imparted to the staff of all Court Complexes where the services of the IT Officers, Master Trainers are utilized.

Training Programmes for Advocates, Advocate Clerks and Judicial Officers Under ECT Outreach Program in High Court of Meghalaya



On 04.10.2024, a training session ECT_17_2024 was conducted by the Meghalaya State Judicial Academy for Judicial Officers. The session was attended by 1 (one) Judicial Officer and Miss Almo Kharkamni, Developer was the resource person. On 30.10.2024, training sessions ECT_8_2024 and ECT_9_2024 was conducted by the Meghalaya State Judicial Academy in the premises of

the District & Sessions Court, North Garo Hills District, Mandipathar for the Advocates and staffs of District & Sessions Courts, East Garo Hills and North Garo Hills. 17 (seventeen) participants attended the programme session along with 2 Master Trainers as resource persons.

SPECIAL EDITION: High Court of Allahabad: e-Initiatives and Best Practices

**e-Committee Supreme Court of India
Special Edition**



Message from Hon'ble Chief Justice of High Court of Allahabad



Hon'ble Chief Justice Arun Bhansali,
High Court of Allahabad



MESSAGE

I am delighted and feel privileged to outline the significant strides that have been made in transforming the legal landscape, particularly in recent years, through concerted efforts spearheaded by the High Court of Judicature at Allahabad, with unwavering support and guidance from the Hon'ble Supreme Court. Nearly a decade ago, our journey began with modest steps initiating the primitive stage of computerization through eCourts Project, but with dedicated endeavors and collaboration, we stand on the brink of a huge leap forward in the realms of Computerization, Digitization, and other technological advancements within the Indian Judiciary, as well as in sharing the best practices among the other High Courts across India. Beginning with a humble start in e-Courts Phase I, wherein there was a challenge of establishing basic infrastructure with limited manpower, scarce resources and constricted technical knowhow, our journey has reached the avenue of full fledged computerized Judicial environment where a robust platform of digitalization and computerization has been carved out for Phase II of e-Courts Project by the hardwork, visionary concept and proactive approach of Technical Team. With keen vision and unwavering dedication to the objectives of the e-Courts project Phase II, we stand prepared to progress towards Phase III. In this imminent phase, our mandate involves pioneering new territories to achieve the predefined goals set by Hon'ble Supreme Court of India. Here, our judicial framework will herald the dawn of a new technological era under the e-Courts Project Phase III. Exciting prospects and enhanced avenues for technological advancement await us, promising to augment our existing judicial infrastructure with the marvels of new technologies. However, we are not contented with the accomplishments, achieved so far, but the journey towards a fully digital justice system is ongoing and our dedicated team of the Judges, officers and officials are toiling incessantly for innovation, exploring new horizons of technologies and to address the existing challenges. The future I extend my heartiest congratulations to my devoted team for delving deeper and achieving the best for our judicial ecosystem. As well, I also extend my gratitude and thanks to the Hon'ble the Supreme Court of India with a statement that recognition of the support and patronage from the Hon'ble Supreme Court underscores the collaborative effort and coordination of our judiciary towards achieving these milestones.

Message from Computer Committee Chairperson of the High Court of Allahabad



Hon'ble Mr. Justice Anjani Kumar Mishra
Chairperson , Computer Committee



MESSAGE

It is an unmitigated pleasure to highlight the Allahabad High Court's proud achievements, and commitment for technological advancements for facilitating the judicial process and modernizing the operational model of Indian Judiciary. Steering towards achieving the coveted status of modern judicial structure, the Allahabad High Court has been marked by several phases of evolution. Time and again, we have revamped our framework to seamlessly integrate cutting-edge technology and e-initiatives, propelling us towards the forefront as a modern judicial establishment and to attain the stature of an exemplary leader in the field. Several modes and modules of advance technologies have been implemented such as computerized case management system, online judgment and copying system, eDecree, eCourt, Digitization of legacy and pending/fresh case records for High Court and legacy case record for District Courts, DMS for accessibility of digitized data, translation system, comprehensive data (with services) portal for officers and officials of High Court (AHCEP), District Courts (DCEP), eServices module for Judicial Officers of the State, eSewa Kendras, Digital Archives, Online payment System, Training and capacity building, striving for paperless Courts etc. Amidst above, some other e-initiatives are also in conduit as e-office solution, e-Notices, online mediation, SD-WAN, Data Center/Cloud based storage etc. The infrastructure and deployment of computer hardware at the High Court speaks volume about our preparedness and commitment to attain efficiency and innovation. Among other devices, our High Court is equipped with approximately 3000 desktops and 200 Raspberry Pie with robust support of 60 high speed servers, 2000 printers (including multi function printers) and 1800 UPSes. The entire High Court premises has undergone an evolutionary upgrade to become a fully integrated Wi-Fi campus with a bandwidth of 1 Gbps. The deployment of a sophisticated mesh LAN network with a single mode optical fibre backbone capable of 40G throughput and an impressive array of 10,000 nodes, strategically positioned throughout the premises provides seamless integration of technology, not only enhances the capabilities of our workforce but also reinforces our commitment to innovation and future readiness and also provides easy accessibility to cutting-edge technology. The Allahabad High Court is dedicated to the pursuit of making strides towards a more efficient, transparent, and accessible justice system. It is note worthy that in the initial age of the computerization i.e. during the phase-I of the e-Courts Project, we were striving for installation of ICT infrastructure such as PC clients/thin clients, servers, printers, scanners, hubs, switches, routers, along with integrated cabling for ensuring data entry and were in search of a platform for setting up the basic infrastructure with an objective to push towards technological advancements with limited manpower and resources. After gaining confidence and expertise in the phase-I of the e-Courts Project, we have acknowledged the existing challenges and bottlenecks and entered into the Phase-II of the eCourts Project. By the virtue of relentless efforts, proactive approach towards addressing problems with an appetite for advancements for a fully digitized Legal System, our team of Judges, officers and staff have archived almost all desired objectives of computerization and modernization. With the ever-changing technology, it is imperative to identify the areas where further improvement and adaptation is essential. Let us foster a spirit of collaboration to address these challenges collectively. This journey towards a more efficient and accessible justice system is a collective endeavor. Let us continue to collaborate with unwavering commitment and in a spirit of collaborative innovation, ensuring that the Allahabad High Court remains a pioneering force and inspiration in e-court implementation across India.

Members of the Computer Committee of the High Court of Allahabad



Achievements of the Phase I and Phase II of e-Courts Project of the High Court of Allahabad

Phase I of eCourts Project:

- The District and Taluka Court Complexes of Uttar Pradesh successfully covered in Phase-I were computerized with installation of hardware, LAN, Case Information Software (CIS) and enablement of JSC (Judicial Service Centre) Counters for providing basic case related services to the litigants and the lawyers.
- A Unified National Core CIS software successfully implemented and the existing data of all the

District Courts of Uttar Pradesh successfully migrated and linked on NJDG - National Judicial Data Grid.

- All District Courts websites made live on DRUPAL platform for the convenience and to provide ease of accessibility to the different stakeholders.
- The Change Management exercise was successfully undertaken to train the Judicial Officers and Court Staff in the use of computers and Case Information System (CIS). The Judicial Officers were trained by the Master Trainers for continuing training programmes regarding CIS as well as Ubuntu etc. The CIS Master trainers have trained District System Administrators (DSAs) for the effective use of CIS. The DSAs have trained all the Court Staff across the State.
- The data entry for all pending / backlog cases has reached an

advanced stage of completion. The Process Re-Engineering exercise was initiated to have a fresh look on the process, procedures, systems and Court.

- Initiated the groundwork for citizen-centric services like online case status tracking and cause list viewing, laying the groundwork for future advancements.
- Lease lines and Virtual Private Networks (VPNs) have been established in all court complexes of Uttar Pradesh to facilitate regular data updates to the National Judicial Data Grid (NJDG) and to ensure secure interconnectivity across the state's judicial system.

Court Complexes Covered under e-Court Project Phase- I -

- Total Court Complexes - 152
- District Courts - 75
- Outlying Courts - 77

- Target Court Complexes in Phase-I – 110 (73+37)
- Total Courts – Sanctioned - 2102
- Total Courts – Functioning - 1789
- Number of Courts covered in the e-Court Project – 2009
- Number of District System Administrators trained in Case Information System – 44
- Number of System Administrators trained in CIS by the DSA's – 176

Phase II of eCourts Project:

- Court Fees payment through Online payment mode has been enabled for District Courts of Uttar Pradesh on ePay Portal – <https://pay.ecourts.gov.in> and also through Stock Holding portal <https://www.shcilstamp.com>. Online Payment functional from 23.03.2021. Payment can be made through Net-banking, Debit Cards and UPI mode. Court Fees payment available on both the portal for 24 X 7 anytime from anywhere.
- The e-Filing version 3.0 system enabled for all the 74 District Courts and 17 Commercial Courts of 13 District of Uttar Pradesh. It is designed and developed by the Hon'ble eCommittee, Supreme Court of India in Bilingual interface (English and Hindi language) to reach wider groups covering advocates/litigants.
- JustIS Mobile application for monitoring the Court case data over android and iOS platform, as provided by the Hon'ble eCommittee, Supreme Court of India installed in more than 2200 mobile of the Judicial Officers across the State.
- Virtual Courts (Traffic) are functional through e-mode for disposal of Traffic eChallans for the District Courts of Uttar Pradesh. Virtual

Courts (Traffic) has also been established and inaugurated in 10 vital District Courts of Uttar Pradesh. The remaining 65 District Courts of Uttar Pradesh are mapped with these 10 Virtual Courts as per their respective locations.

- In all the 74 District Courts of Uttar Pradesh, eSewa Kendras are functional from 01.11.2021 with the available resources and infrastructure, aiming to bridge the digital divide, improve public service delivery, and make the legal system more accessible and efficient.
- The Interoperable Criminal Justice System (ICJS) in the State has been inaugurated and made functional from 23rd Feb 2021 to facilitate speedy justice through data-exchange between the courts and police. All the District Courts of Uttar Pradesh have been integrated with CCTNS and FIR/ Charge Sheet records are consumable at Court end.
- SMS Pull and Push both facilities have been started to facilitate the Advocates and Litigants to get their Case details, status and next date listing, on their mobile phones instantly.
- The email automation system was developed by the Hon'ble eCommittee, Supreme Court of India for creation & management of email account of Judicial Officers & Hon'ble Judges under the main domain aij.gov.in. More than 2400 email IDs have been created in the aforementioned domain name.
- NSTEP – The National Service and Tracking of Electronic Process for services of Civil Process/ Summons started/ made functional in all the District Courts of Uttar Pradesh from 23.03.2021.
- All District Courts of Uttar Pradesh websites have been migrated from DRUPAL to S3WAAS platform under

the guidance of Hon'ble eCommittee, Supreme Court of India.

- Video Conferencing Units are installed in the Courts under eCourts project in the State in which 2288 PTZ Camera have been installed in CourtRooms, 147 Desktop Based Units, 73 Studio Based Units and 142 Video Conferencing units installed in jails under eCourts project across the State, in which 70 Desktop based VC units and 72 Studio based VC units. The Cases were heard through Video Conferencing using JITSY software and through Studio based desktop by all the District Courts.
- Total 169 Court Complexes have been covered under Wide Area Network (WAN) in eCourt Phase II leading to a significant achievement, and contribute to various advancements within the project for proper connectivity of the Court.
- Integration of Civil Court Data

with Land/ Property records (BHULEKH) in District Court of Uttar Pradesh - With the objective of accelerating the delivery of Justice on click a reform has been initiated and integration of Court records with BHULEKH records at Court end functional. Court users can enter the disputed property details and are able to link the case. Integration with Land Record and CIS introduced and functional from 23.02.2021 under the guidance of Hon'ble eCommittee, Supreme Court of India. This will benefit all the Stakeholders including Lawyers, Litigants, Government authorities, Property buyers/ General Public.

- Training of various stakeholders on eCourts services - In continuity to the various other training schedules regarding computerization aspect of Hon'ble High Court, an online training programme titled as "TOT Awareness Programme" completed

for various stakeholders, on the various topics as per the directions of Hon'ble e-Committee, Supreme Court of India.

- Virtual Justice Clock enabled in the websites of all the 74 District Courts of Uttar Pradesh. The Virtual Justice Clock is an initiative by Hon'ble e-Committee, Supreme Court of India to bring transparency and accountability to the justice system.
- Periphery Applications developed/functional during Phase II are as follows: -

DIMS (District Inventory

Management System)- DIMS is a Web-based inventory management system that allows the user to enter hardware details, categorization of hardware, hardware installation records, track of hardware, etc.

CMS (Complaint Management System) - The Web-based complaint management system allows the user to lodge and monitor the complaints

of Hardware, Network, WAN, Software, BSNL etc. Through CMS lodged complaint information was sent to the concerned department and officials so that complaint was resolved fastly.

- Funds allotted by the Department of Justice (DoJ), Government of India for e-Courts Project Phase-II in which 95% (approx.) has been utilized for hardware requirements. Some of them hardwares with no. of unit are Computer Systems (i3/ i5/ AIO) (12606), DG Set (101), Display Board with Extra Monitor (2239), Document Visualizer (476), External Hard Disk (194), KIOSK (192), LAN nodes (15875), Laptop for Judicial Officers (2655), Printer (Including MFP) (8966), Projector (181), Scanner (364), Server (Rack mounted/ Pedestal) (260), Smart Phones (for Bailiff/ process Server) (2157), UPS (12705), and Video Conferencing Unit (2606).

Ongoing Phase III of eCourts Project at the High Court of Allahabad

- Under the monitoring of the Hon'ble High Court of Judicature of Allahabad, significant strides have been made in enhancing the efficiency and technological infrastructure of the District Judiciary through the e-Courts Project Phase-III. With the procurement of 8888 All-In-One Desktop computers for 2222 courtrooms, along with 2222 multi-functional printers, the judiciary has embraced technology to streamline document management and administrative tasks.
- Additionally, the installation of 8888 LAN Nodes in above-mentioned courtrooms further bolsters connectivity and ensures smooth data transmission. Furthermore, the issuance of 1788 Digital Signature Certificates (DSC) to Judicial Officers underscores a commitment to digital security and authentication protocols. Through these concerted efforts, the District Judiciary under the e-Courts Project Phase-III is poised to significantly enhance operational efficiency, transparency, and accessibility in the delivery of justice.
- Initially, Prayagraj District Court was selected as pilot District for Scanning and Digitization work of the legacy case records. Considering the satisfactory and smooth execution/implementation of the initial phase of the project at the Prayagraj District Court, it was further extended to 10 more Districts till December 2023. At present, work of Scanning and Digitization of Case records is successfully implemented in 50 District Courts. Total Files scanned till 24.02.2024 so far= 5,97,564 containing 8,83,28,422 pages.

Best Practices (e-Initiatives) of the High Court of Allahabad

Endogenous Server Setup:

Dedicated Servers at Allahabad High Court have been established at Allahabad and its Bench at Lucknow hosting various web and network services. Several applications like Web Server, Mail Server, e-Filing, DMS, Cause List, Judgments/orders, Case Status and plethora of other services have been hosted on these Web/ Application Servers. All servers have been placed behind the network firewall and other systems for security.

e-Sewa Kendra: e-Sewa Kendra have been established and Help Desk are functional at Allahabad and its Bench at Lucknow.

e-Filing: Facilities of e-Filing were simultaneously introduced at Allahabad High Court and Its Bench at Lucknow in the year 2017. e-Filing portal has been developed in-house and has been linked to the Document Management System (DMS) and the

portal is available online for public access through the Internet. Features of sending SMS, online defect removal, etc. are available on the portal. The collection of Court fee is being done through e-Stamping portal. As on date, 91,782 cases and 1,35,089 misc. applications have been e-filed at Allahabad and Its Bench at Lucknow.

Video Conferencing of Court proceedings:

Facility of video conferencing is available in all existing Court Rooms. VC infrastructure of High Court supports Advocates or party-in-person to join the Court proceedings through video conferencing from a remote location i.e., a location other than the Courtroom. Rule of Video conferencing has been implemented for the Court of Uttar Pradesh. Till date, 1,95,173 cases have been heard

through video conferencing at Allahabad and Lucknow Bench.

Digitization: Digitization of records of decided cases was started in the year 2016 and till date more than 71.57 Lakh decided case files containing more than 48.78 Crore pages have been digitized. Digitization of Fresh/ Pending Cases, Miscellaneous Applications and other related documents have also been started.

WI-FI: Internet connectivity has been provided to the Advocates within the premises of the High Court through Wi-Fi. The internet connectivity has been provided to the Advocates, free of cost since April, 2017. Internet Leased Line of 1 Gbps of Internet connectivity has been provided at Allahabad to the Advocates/ Litigants and same may be used on any devices i.e., mobile phones, laptops, ipads etc. WI-FI connectivity inside the CourtRooms

at Allahabad and Lucknow Bench are under process.

Requirements of Hardware:

Desktop Computers: Desktops are installed in the CourtRooms (for Bench Secretaries and Private Secretaries), Chambers of Hon'ble Judges, offices/ sections in the Registry, Administrative Sections & Judicial Sections of Hon'ble Court for expediting day to day Administrative and Judicial work. Desktops/AIOs are also used for Video Conferencing in Courtrooms.

Wacom Touch Panel: Wacom Touch panels are installed in the CourtRooms and the Chamber of Hon'ble Judges for viewing e-filed/ digitized cases.

All-in-one Computers: All-in-one computers are installed in CourtRooms for conducting Video Conferencing. All-in-one /iMac Desktops are also installed at the Residential Office of Hon'ble Judges.

Scanners: Flat-bed Scanners and Multifunction Printers are installed in the offices of the Registry, various sections for day to day work.

Printers: Laser Printers, Ink Tank Printers & Multifunction Printers are installed in the Chambers of Hon'ble Judges, Chambers of Officers of the Registry and various Sections to expedite printing work. Multifunction Laser Printers are also installed at Residential Offices of Hon'ble Judges.

UPS: UPSs are installed in the CourtRooms, Chamber of Hon'ble Judges, Chambers of Officers, various sections and at Residential

Requirements of Software:

- Website of the Allahabad High Court
- Online Case Status System
- Online Cause List of cases
- CCMS (Court Case Management System)
- Mail server
- e-Services for Judicial Officers, AHCEP for High Court officers & officials,
- DCEP for District Court officers and officials

Office of Hon'ble Judges for providing uninterrupted power supply to the IT equipment. Several 5KVA/10KVA online UPSs are also installed for servers, networking, etc. within the premises of the Court.

Digital Display System: Display units (TVs) have been installed in the CourtRooms, corridors of the Court area and at various places in the premises of the High Court.

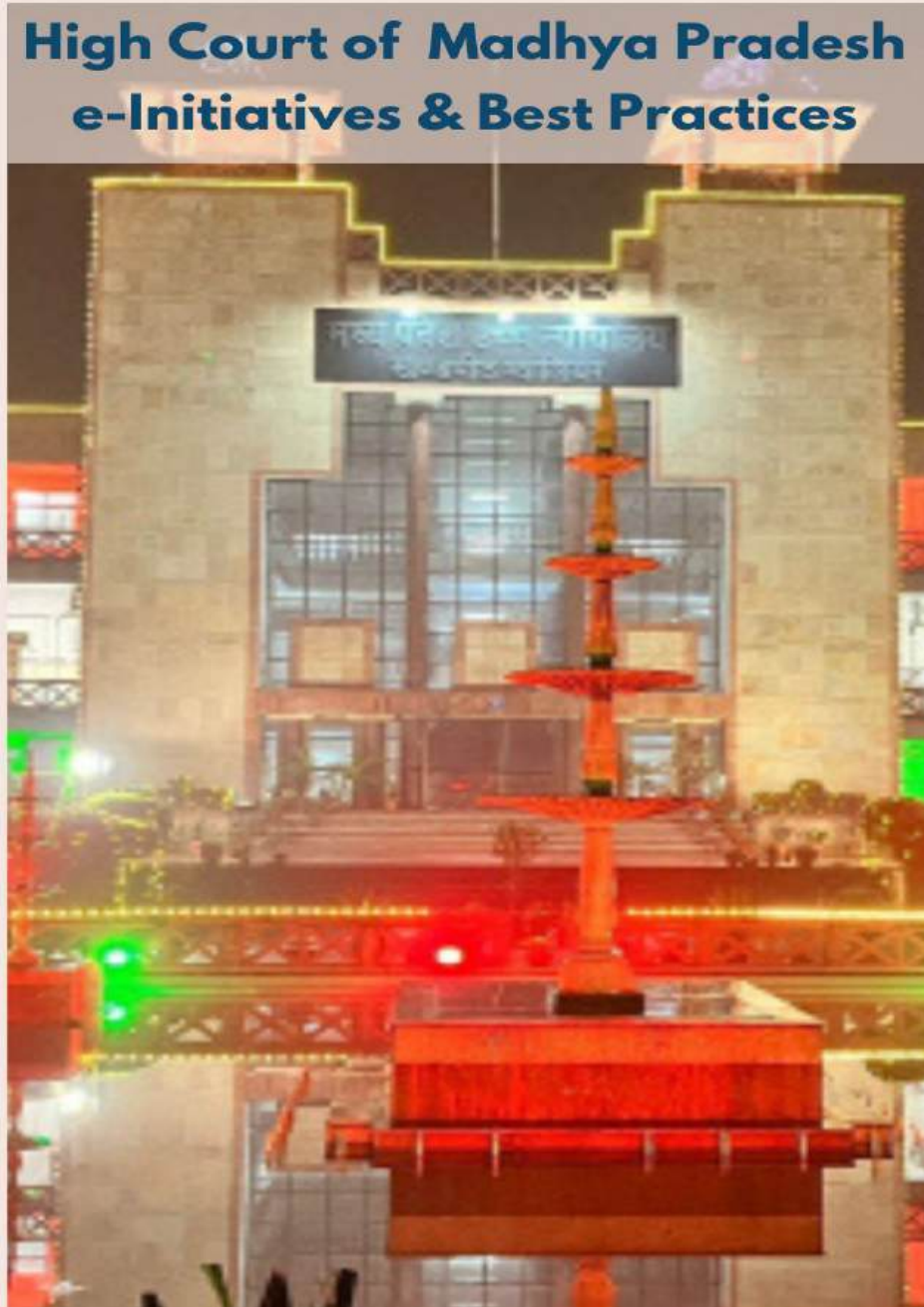
Justice Clock: Justice Clock to display statistical data regarding institution, disposal, pendency, etc. of cases has been installed at Allahabad High Court. Justice Clock has also been published on the official website of the Court.

- Online Judgment and Copying System
- Court wise Case Running Information (Display Board) System
- E-court & e-filing with e-stamping
- Bulk SMS facility for Lawyers/litigants
- Mobile Based Application for accessing web services
- Roll of Advocates
- Document Management System(DMS) with web version
- JTMS (Judgment Translation Management System)
- JOCMS (Judicial Officer Complaints Management System)
- Budget System
- Web-based service for budget monitoring
- Online Gate Pass
- Digital Signature Application
- Neutral Citation
- Dragon Text-to-Speech Software
- Language Translation using Artificial Intelligence (AI)
- In-House AI based Hindi-English Translation System
- Online portal for RTI application and appeals.

Requirements of Networking: IT devices installed in Court premises (Court Rooms, Chambers of Hon'ble Judges, offices of Registry, Sections etc.) are connected through LAN (wired). Upgradation of networking infrastructure at Allahabad has also been concluded recently.

**SPECIAL EDITION: High Court of Madhya Pradesh:
e-Initiatives and Best Practices**

**e-Committee Supreme Court of India
Special Edition**



Message from Hon'ble Chief Justice of High Court of Madhya Pradesh



Hon'ble Chief Justice Suresh Kumar Kait,
High Court of Madhya Pradesh



MESSAGE

The High Court of Madhya Pradesh has been an early adopter of technology in courtrooms and is completely in sync with the vision of the e-Committee, Supreme Court of India. For the past decade, High Court of Madhya Pradesh has been establishing one benchmark after another, in implementing innovative technologies that can make the journey of justice safe, efficient and transparent for all stakeholders. Technology must be a tool of transformation and this is a principle applied in M.P. High Court as also the District Courts - because, regardless of the place or the category of litigation and litigants, we must ensure technology has a democratic and all-encompassing dispensation. I am extremely happy and proud that our CLASS (the Courtroom Live Audio-Video Streaming System) has become the de-facto nomenclature for live streaming in all courtrooms across India. We have also ensured that technology is embedded in the business of the day in the courtroom. We have tried to extend the digital way of working to each and every facet of the court - monitoring attendance through face recognition system (FRS), e-Seva kendras, virtual courts and so on. High Court of Madhya Pradesh has also adopted the next gen networking technology of software defined wide area network (SD-WAN) for connectivity, with a better and targeted allocation of bandwidth. Our courts are safer with the use of state-of-the-art surveillance cameras, monitored at the local, distributed and central control rooms. More than 10000 cameras are going to be installed across all Court complexes in the state, and all can be monitored on demand at the central control centre in Jabalpur. At High Court of Madhya Pradesh we have also developed In-House expertise for technology development. Our internal team has developed our own software module for virtual hearings and paperless courts / digital courts. The module has been aligned and integrated with the Court Management Information System software and portal of the High Court has been operational since July 2023. Thus "paperless courts" is not just a dream or an aspiration, but a reality, achieved because of the intent of the High Court of Madhya Pradesh. We are sensitised to the demands of imparting justice in a fast and fair manner. Hence, High Court of Madhya Pradesh has installed video conferencing facilities to expedite judicial processes across the district courts, tehsil courts, central jails, district jails, sub-jails, district hospitals, railway courts, juvenile justice boards and family courts. With 2113 systems installed across these various institutions, including jails and hospitals, thus the facilities significantly accelerated trials and the recording of evidence. It has also reduced the burden on medical professionals who were earlier required to travel for this purpose. The High Court of Madhya Pradesh has also launched a bilingual mobile app, offering seamless access to judicial services for the High Court and the district court stakeholders. The app features e-display board, case status, judgments/ orders, and facilitates online payments. Users can also search for case-related information, judicial officers' details, and utilize enhanced video conferencing functionalities. We are keen to complete all the components of e-Courts project and to utilize the funds to its full extent.

Members of the Computer Committee of the High Court of Madhya Pradesh



Achievements of the Phase I and Phase II of e-Courts Project of the High Court of Madhya Pradesh

Phase I of eCourts Project:

Foundational ICT Infrastructure: In Phase I, the focus was on establishing the foundational ICT infrastructure to create a technology-based judicial environment. The key achievements of this phase include:

- **Infrastructure Development:** Every district and tehsil court was equipped with essential hardware, Local Area Network (LAN), generators, Uninterruptible Power Supplies (UPS), and internet connectivity.

- **Hardware Deployment:** Judges and their support staff were provided with computers, printers, and scanners. Each court complex was also outfitted with server rooms for central processing.

Basic Infrastructure for Courtrooms: As per the decision of the eCommittee in Policy Action Plan Phase-I, the High Court of Madhya Pradesh provided basic infrastructure to the courtrooms. This included slim client, thin client, laser printer, dot matrix printer, LAN, Uniline UPS Systems, UPS for Server, Server DG Set, HP Scan Jet 8270 Scanners, network switches, ATEN KVM Switch for Server Room and Hitachi CP-RX70 Projector.

Creation of Computer Room at all the cour complexes: A dedicated area for housing the servers and related ICT equipment (computer server room/ CSR) has been set up at each district court complex. A

Judicial Service Centre has also been set up in each court complex for the provision of various services such as case filing and status enquiry.

Provision of Laptops and Laser Printers to Judicial Officers: The eCommittee, Supreme Court of India has provided one laptop and laser printer each to 968 Judicial Officers posted in Madhya Pradesh to work in an effective manner.

ICT Training for Judges & their Staff:



ICT training is imparted to judicial officers and court staff to make them familiar with and proficient in the use of ICT tools.

Technical Manpower: System Officer and System Assistant have been deployed at all the court complexes under the e-Court Project. The technical manpower provides 'troubleshooting' support and necessary maintenance and training support at the court complex and assistance in the transition from a manual case management system towards an ICT-enabled one.

Power Back-up: UPS and DG sets have been provided to create the necessary power backup facilities for ICT infrastructure in a court complex and the Judicial Service Centre.

Upgrade of ICT Infrastructure of the High Courts and Subordinate Courts: The existing ICT infrastructure has been upgraded at the High Court by providing additional servers, client machines, networking equipment, power infrastructure, cabling, etc.

Video Conferencing: VC connectivity has been established in 50 District & 119 Tehsil locations between prisons and district courts to allow virtual interfacing of a judge with witnesses, holding conferences and meetings, production of under-trial prisoners, etc.

Development of Application Software: CIS (Case Information System) Delhi Version 2011 and Unified Case Information System 1.0 (Delhi Version) of the Case Information Software has been developed and deployed in district and subordinate courts to automate the case management lifecycle and all major processes such as case filing, scrutiny, registration, allocation and court diary/ proceedings.

Phase II of eCourts Project:

Computerization of All Courts:

Additional hardware and systems were provided to courts that were not covered in Phase I.

WAN and Redundant Connectivity:

WAN was established to integrate with the Interoperable Criminal Justice System (ICJS), enhancing communication between courts and other justice system agencies.

Citizen-Centric Facilities:

Touchscreen kiosks and centralized filing centers were installed in court complexes to improve public access to information.

Video Conferencing Expansion:

Video conferencing facilities were extended to all remaining court complexes and jails to improve efficiency in judicial processes, particularly in prisoner hearings and virtual meetings.

Computerisation of Judicial

Entities: Judicial Entities like State Judicial Academies, District Legal Service Authorities, and Taluka Legal Service Committees are computerised under Phase II.

ICT Infrastructure for Judicial

Officers: Judges and their support staff were provided with additional computers, printers, and video conferencing equipment to enhance their workflow.

Cloud Computing Network:

A cloud-based system was established to store and manage court data securely, enabling easier access and better data management across all courts.

Court Management System:

A Court Management System is created for digitisation, document management, Judicial Knowledge Management and learning tools management.

Digital Signature Certificates: All judicial officers are issued digital signatures to enable them to sign judgments and official documents electronically.

Online Certified Copies: The facility to obtain certified copies of court documents online was launched to make it easier for individuals to access important legal documents without having to visit the court in person.

e-Payment Gateway: E-payment gateways were introduced for paying court fees, fines, and other legal deposits.

Number of Courts Computerized in Phase II: In Phase II, 50 District Court Complexes, 153 Tehsil Court Complexes, and a total of 1,363 Court Rooms (including new and linked courts) will be computerised, improving overall efficiency and access to court services.

Ongoing Phase III of eCourts Project at the High Court of Madhya Pradesh

Establishment of new courts: These courts will be equipped with the same advanced facilities as existing ones.

Integrated Digital Document Management System: A comprehensive system for managing files and properties digitally,

incorporating digital signatures for authenticity.

Revised Rules for Phase I and II Implementation: To facilitate the seamless functioning of digital initiatives launched in earlier phases, the following rules have been revised

for e-Filing Rules, Court Fees Rules, Digitization Rules, VC Rules.

Virtual Courts: Fully operational courts in a virtual environment will be established which will allow cases to be heard and managed online.

High-Speed Data Network: The establishment of a dedicated high-speed network connecting High Courts, jails, sub-jails, and hospitals to improve video conferencing for judicial processes.

Enhanced Video Conferencing: Upgraded video conferencing system for court proceedings and related activities to ensure that remote hearings are efficient and high-quality.

Transition to a Less Paper Court: Efforts will be made to reduce the use of paper, making processes more sustainable and efficient without completely eliminating paper use.

Adoption of Cloud Computing: Cloud computing technologies will be used to improve how data is managed and accessed.

Discontinuation of Physical Registers: Physical registers at High Court and District Courts, as well as the Statistical Section of the District Judiciary, will be discontinued.

Use of Computer-Generated Statements: Computer-generated statements will be adopted as official records, streamlining documentation processes.

Live Streaming of Court Proceedings: Court proceedings will be live-streamed to promote transparency, allowing public access to judicial processes and fostering accountability and openness.

Best Practices (e-Initiatives) of the High Court of Madhya Pradesh

Secured Wi-Fi Network

Implementation: The High Court of Madhya Pradesh, including its Benches at Indore and Gwalior, and all District Courts in the State have implemented a secured Wi-Fi internet network to facilitate seamless digital operations and communication.

Establishment of E-Sewa Kendras:



E-Sewa Kendras have been

established and are fully operational at the High Court of Madhya Pradesh and its Benches at Indore and Gwalior. In addition, e-Sewa Kendras have also been set up and are functional in 36 District Courts across the state.

Scanning and Digitization Initiatives:

The High Court of Madhya Pradesh has successfully completed the digitization of 58.21 lakh case files, amounting to over 20.96 crore pages. Similarly, in the District Judiciary, approximately 45.15 crore pages have been digitized.

Computerized Listing Policy: A computerized listing policy was introduced at the High Court of Madhya Pradesh to streamline the listing of cases. The policy ensures efficient case management, timely disposal, and enhanced transparency.

e-Services for Litigants and Advocates:

- Auto-generated SMS and email alerts to inform advocates and litigants about case listings and office objections.
- e-Causelist and e-Copying modules that provide access to case status, certified copies, and scanned paper books.
- E-office portals for advocates to track case progress.
- Automatic email notification of disposal of cases to District Courts.
- Digitally signed orders and judgments are now available on both the intranet and the internet.
- e-Auction services for disposal of old used items.
- Litigants and Advocates can access case status including Judgment/ Order case wise on their mobile sets.
- Advance search option in website modules like caveat, copying, case status, judgment / orders etc.

Enhanced Listing Policy for Efficient Case Management: The High Court has developed a software system to streamline staff workload and optimize efficiency. This digital transformation has improved docket management and case prioritization, including for high-priority cases like those involving senior citizens, expedited by the Supreme Court, or pending for five years or more.

Installation of Touch Screen KIOSK: Touchscreen information kiosks with printing facilities have been installed at the High Court and all District Courts in Madhya Pradesh. These kiosks provide real-time case information, e-Cause lists, and other relevant data to litigants and advocates.

Online RTI: An in-house software for RTI applications has been developed and available online on the website (www.mphc.gov.in).

High-Speed Connectivity and Infrastructure Enhancements: A dedicated MPLS network has been installed to connect all District Courts with high-speed internet. This has facilitated the smooth functioning of the e-Court system. Additionally, 877 new LAN points have been installed across District Courts in 2024, adding to the total of 17,236 LAN points established over the past five years.

Interoffice VC System: Web-based video conferencing system has been installed which facilitates quick AV communication between officials of the Registry for consultation regarding official matters.

Implementation of Digital Signature: The usage of bulk Digital Signature has been implemented in the High Court of MP for digitally signing of the files /scanned documents by the registry officers

and section officers of the High Court have also started.

Interactive Voice Response System: The Interactive Voice Response System is implemented at the High Court and running on a pilot basis. The case status, notice related information, status of certified copies etc. is available instantly with the help of the IVRS facility.

Digital High-Speed Multifunction Photocopier Machines: Digital Multifunction Copier Machine is provided to all the District and Tehsil Courts Complexes in the State of Madhya Pradesh.

IT Centre of the High Court: The IT Centre infrastructure at the High Court of Madhya Pradesh, Jabalpur, has been enhanced to address data replication, data security, and data mirroring concerns. To ensure

continuous operation of servers and support online software applications around the clock, there is 24x7 power backup. Additionally, two precision air conditioners and a 30 KVA online UPS system with redundancy have been installed, complemented by power backup from a dedicated diesel generator set.

HR Management: An Employees Information System (EIS) has been introduced for High Court employees to provide access to their service records, leave details, and posting information. A similar HRMS system is also operational for District Court employees.

Facilitation Counter: The facility for providing information to the Advocates and Litigants has been started at the High Court of Madhya Pradesh through the Facilitation Counter.

Centralized portal for District Courts: The Centralized portal having the details of all the District and Tehsil Courts showing the status of the cause list, judgment and order, etc. has been developed.

Computerized Vehicle Management System: The in house Vehicle Management Software enables the Administration to effectively manage the maintenance upkeep allotment of an official vehicle.

Short Messaging System (SMS) based Query System: Short Messaging System (SMS) is implemented to provide the details regarding listing of Cases to the Litigants/Lawyers on their mobile numbers. As soon as the cause list is prepared by the CMIS Software, the SMS is generated and forwarded to all those Litigants whose cases fall in the default category after scrutiny by the concerned Sections.

Maintenance of Equipment under e-Courts Project: The maintenance contract for proper up keeping of all the Computer hardware installed in the Subordinate Courts has been executed, so that the maintenance of the equipment can take place within a quick spell of time.

Implementation of Employees Information System of District Court: The basic module of HR Management Software (HRMS) is implemented and personal information like posting details, leave details, etc. are available in the software.

Laptop Computers and Printers for all Judicial Officers: 1428 Laptops (1281 in February 2022 and 147 in January 2023) have been provided by the High Court to the Judicial Officers in the State of Madhya Pradesh.

e-Journal and Training Initiatives: The Madhya Pradesh State Judicial Academy's bi-monthly journal is now available as an e-journal, accessible online by judicial officers. Regular training sessions are also conducted to keep the judiciary updated with the latest legal developments.

Installation of VC Systems: By 31.05.2024, 2,113 VC systems were installed across District Courts and Tehsil Courts, jails, hospitals, and other locations in Madhya Pradesh. These systems are used for recording evidence, judicial remand, and expediting trials. They also reduce the need for doctors to travel for court appearances and enhance the security and safety of prisoners by minimizing the movement of jail and police personnel.

Number of Cases Dealt With (Virtual Hearings) on VC in High Courts and District Courts as on 31.10.2024

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	245882	6060607	6306489
2	Andhra Pradesh	403795	1434743	1838538
3	Bombay	63545	193991	257536
4	Calcutta	159069	91824	250893
5	Chhattisgarh	103987	269275	373262
6	Delhi	322024	5880587	6202611
7	Gauhati – Arunachal Pradesh	2711	8277	10988
8	Gauhati – Assam	266892	471387	738279
9	Gauhati – Mizoram	4100	13268	17368
10	Gauhati - Nagaland	1143	893	2036
11	Gujarat	410580	215153	625733
12	Himachal Pradesh	184635	188666	373301
13	Jammu & Kashmir	261536	539402	800938
14	Jharkhand	222340	696882	919222
15	Karnataka	1256124	162330	1418454
16	Kerala	165926	624823	790749
17	Madhya Pradesh	678660	1016653	1695313
18	Madras	1480662	392067	1872729
19	Manipur	51226	16246	67472
20	Meghalaya	5929	55838	61767
21	Orissa	337746	310089	647835
22	Patna	277502	2778508	3056010
23	Punjab & Haryana	607628	2888346	3495974
24	Rajasthan	242675	217992	460667
25	Sikkim	658	15795	16453
26	Telangana	1153779	194005	1347784
27	Tripura	22360	36238	58598
28	Uttarakhand	88515	47904	136419
	Total	9021629	24821789	33843418

Status of Implementation of Rules of VC as on 31.10.2024

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
b	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	No	No
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	27	27
	Not Implemented	1	1

Status of Implementation of Rules of e-Filing as on 31.10.2024

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 31.10.2024

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in HC	Functioning e-Sewa Kendras in HC (A)	Whether the e-Sewa Kendra is implemented in DC	Functioning e-Sewa Kendras in DC (B)	Total (A+B)
1	Allahabad	Yes	2	Yes	74	76
2	Andhra Pradesh	Yes	0	No	0	0
3	Bombay	Yes	3	Yes	43	46
4	Calcutta	Yes	1	Yes	8	9
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	0	Yes	24	24
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	148	149
12	Himachal Pradesh	Yes	1	Yes	11	12
13	Jammu and Kashmir	Yes	1	Yes	9	10
14	Jharkhand	Yes	2	Yes	24	26
15	Karnataka	Yes	3	Yes	26	29
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	40	43
18	Madras	Yes	1	Yes	300	301
19	Manipur	Yes	1	Yes	15	16
20	Meghalaya	Yes	1	Yes	15	16
21	Orissa	Yes	1	Yes	126	127
22	Patna	Yes	1	Yes	37	38
23	Punjab and Haryana	Yes	1	Yes	111	112
24	Rajasthan	Yes	2	Yes	1	3
25	Sikkim	Yes	1	Yes	9	10
26	Telangana	Yes	1	Yes	34	35
27	Tripura	Yes	1	Yes	15	16
28	Uttarakhand	Yes	1	Yes	30	31
	Implemented	28	36	27	1394	1430
	Not Implemented	0		1		

Status of Implementation of e-Payments as on 31.10.2024

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	23
	Not Implemented	6	5

Statistics of Virtual Courts As On 31.10.2024

S.No.	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	190385	190248	513	35460	22679201
2	Chhattisgarh Traffic Department	820	783	0	87	142300
3	Gujarat Traffic Department	1871942	1807650	3303	173728	135583076
4	Haryana Traffic Department	1861378	1803259	7034	107633	91092451
5	Himachal Pradesh Traffic Department	444090	317853	623	15272	23752803
6	Jammu Traffic Department	667933	601795	4747	122125	78696093
7	Karnataka Traffic Department	73292	73225	199	63712	588473790
8	Kashmir Traffic Department	960364	869907	112121	161382	89516965
9	Kerala (Police Department)	1549555	1546255	3411	152207	82546717
10	Kerala Transport Department	1091542	1085389	5097	158618	212178957
11	Madhya Pradesh Traffic Department	834386	610132	579	30835	28186200
12	Maharashtra Transport Department	56569	55108	20	2171	2922305
13	Manipur Virtual Court (Traffic)	3	0	0	0	
14	Manipur Virtual Court (Transport)	870	127	0	2	8500
15	Meghalaya Traffic Department	726	713	0	48	39900
16	Notice Branch Delhi Traffic Department	21064380	20882295	101879	2042639	1464423356
17	Odisha Traffic Ctc-Bbsr Commissionerate	602551	557631	1017	37745	35649501
18	Rajasthan Traffic Department	47102	38126	3389	12812	9395720
19	Tamil Nadu Traffic Department	221557	176983	1587	106165	989074150
20	Tripura Traffic Department	4940	4937	9	2063	438010
21	Uttar Pradesh Traffic Department	20055984	15319848	94444	1059380	595747091
22	Uttarakhand Traffic Department	37786	35374	163	2921	3772901
23	Uttarakhand Transport Department	20395	14937	43	1207	1978800
24	Virtual Court Chandigarh	608180	594475	2696	54149	52324010
25	Virtual Court Delhi (Traffic)	7260773	7125552	132593	1907156	1836305002
26	Virtual Court Gujarat (Transport)	263010	254430	1332	38416	148144805
27	West Bengal Traffic Department	239033	232432	1870	9611	5108702
	Total	60029546	54199464	478669	6297544	6498181306

Status of Installation of Justice Clock in High Courts As on 31.10.2024

Sr. No.	High Court	No of Items for which funds were released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 31.10.2024

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	25
	Not Implemented	3

e-Filing Total Count as on 31.10.2024

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	8160	8160
2	Andhra Pradesh	High Court	16087	4	16091
3	Bombay	Both Court	309983	1259367	1569350
4	Calcutta	High Court	7232	1468	8700
5	Chhattisgarh	Both Court	548	75	623
6	Delhi	District Court	*	933307	933307
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	9167	14441	23608
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	62599	24	62623
12	Himachal Pradesh	Both Court	2324	83787	86111
13	Jammu & Kashmir	Both Court	28087	98906	126993
14	Jharkhand	Both Court	19	697	716
15	Karnataka	Both Court	3166	114939	118105
16	Kerala	District Court	*	772449	772449
17	Madhya Pradesh	District Court	*	588	588
18	Madras	Both Court	74926	924906	999832
19	Manipur	High Court	3164	4021	7185
20	Meghalaya	Both Court	1	1	2
21	Odisha	Both Court	15091	51982	67073
22	Patna	Both Court	560062	3654	563716
23	Punjab & Haryana	Both Court	28863	32535	61398
24	Rajasthan	Both Court	22864	3068	25932
25	Sikkim	Both Court	3576	5051	8627
26	Telangana	Both Court	6987	286	7273
27	Tripura	Both Court	3866	7977	11843
28	Uttarakhand	Both Court	83	47201	47284
		Total	1158695	4368894	5527589

Digitization of Court Records as on 31.10.2024

S.No.	Name of High Court	Number of pages digitized in the High Court in the current month	Total No. of pages digitized in High Court up to current month	District Courts(including Taluka Courts) under the concern HC	
				Number of pages digitized in DC in the current month	Total No. of pages digitised in DC up to current month
1	Allahabad	32,16,711	54,22,22,395	7,48,17,320	69,79,55,112
2	Andhra Pradesh	5,54,597	1,04,91,839	11,59,566	15,04,399
3	Bombay	27,59,071	1,47,05,732	0	0
4	Calcutta	6,97,749	4,59,96,914	0	0
5	Chhattisgarh	0	0	0	0
6	Delhi	5,73,474	22,78,02,201	18,48,257	10,23,32,369
7	Gauhati - Arunachal Pradesh	0	0	0	0
8	Gauhati - Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati - Mizoram	25,481	6,90,541	37,794	11,78,152
10	Gauhati - Nagaland	0	0	0	0
11	Gujarat	46,005	4,06,191	0	0
12	Himachal Pradesh	6,986	70,29,038	0	0
13	Jammu & Kashmir	1,99,121	3,85,65,034	6,14,738	26,94,792
14	Jharkhand	16,47,487	1,07,37,111	5,25,291	56,02,402
15	Karnataka	10,71,177	2,01,88,735	19,32,661	2,49,64,673
16	Kerala	16,02,897	5,33,87,451	12,76,102	23,85,632
17	Madhya Pradesh	17,19,030	21,79,92,515	96,00,000	48,47,40,886
18	Madras	53,77,355	13,06,59,490	93,19,814	5,06,93,870
19	Manipur	51,125	49,39,813	95,140	44,98,261
20	Meghalaya	22,951	7,15,609	1,08,509	29,92,888
21	Orissa	10,31,103	4,10,19,154	46,85,535	10,12,15,074
22	Patna	79,178	2,25,02,043	0	0
23	Punjab & Haryana	15,90,674	26,73,22,339	0	50,66,96,188
24	Rajasthan	20,95,540	9,25,23,572	0	0
25	Sikkim	1,080	11,42,193	32,198	37,09,816
26	Telangana	9,35,547	10,23,00,129	21,53,736	1,15,37,791
27	Tripura	1,73,145	53,65,735	25,878	5,95,089
28	Uttarakhand	4,50,000	1,52,50,000	0	0
	Total	25927484	1903709367	108232539	2161128597

e-Committee Outreach/ Training Programmes Conducted During the Month of October 2024

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	06.10.2024	ECT_9_2024	Tripura Judicial Academy	Refresher programme for court staff through online mode	Court staff of district court to be nominated at District level	53
2	04.10.2024	ECT_9_2024	Judicial Academy Jharkhand	Refresher Programme for Court Staffs under E-Committee Special Drive & Outreach Programmes	Court Staffs	22
3	06.10.2024	ECT_9_2024	Judicial Academy Jharkhand	Refresher Programme for Court Staffs under E-Committee Special Drive & Outreach Programmes	Court Staffs	1015
4	05.10.2024 & 06.10.2024	ECT_14_2024	Maharashtra Judicial Academy	Cyber Laws and Appreciation & Handling of Digital Evidence"	Judicial Officers	105
5	23.10.2024 & 24.10.2024	ECT_12_2024	Delhi Judicial Academy	Computer Skill enhancement Programme-Level I & II for Advocates /Advocate Clerk under E-Committee Special Derive & Outreach Programme	for Advocates/ Advocate Clerk	92
6	03.10.2024	ECT_08_2024	Judicial Academy Assam	Refresher Programme for Court Staffs & N Step Training for Administrative head, Nazarat Employees, Process Server and other Class-III Employees	Court Staffs, Administrative head, Nazarat Employees, Process Server and other Class-III Employees	379
7	09.10.2024	ECT_14_2024	Judicial Academy Assam	Cyber Laws and Appreciation & Handling of Digital Evidence"	Judicial Officers	27
8	24.10.2024 & 25.10.2024	ECT_03_2024	Judicial Academy Assam	Master Trainer Programme for New Master Trainers	for newly inducted Judicial Officer Master Trainers	21
9	26.10.2024	ECT_03_2024	Judicial Academy Assam	Master Trainer Programme for New Master Trainers	for newly inducted Judicial Officer Master Trainers	63
10	04.10.2024 & 05.10.2024	ECT_08_2024	Himachal Pradesh Judicial Academy	Refresher Programme & NSTEP Training for court staff	Staffs of District Court	30
11	14.10.2024 & 15.10.2024	ECT_09_2024	Himachal Pradesh Judicial Academy	Refresher programme for court staff through online mode	Court staff of district court to be nominated at District level	30
12	25.10.2024 & 26.10.2024	ECT_12_2024	Himachal Pradesh Judicial Academy	Computer Skill enhancement Programme-Level I & II for Advocates/Advocate Clerk under	for Advocates/ Advocate Clerk	29

				E-Committee Special Drive & Outreach Programme		
13	28.10.2024 to 30.10.2024	ECT_14_2024	Karnataka Judicial Academy	Cyber Laws and Appreciation & Handling of Digital Evidence"	Judicial Officers	30
14	03.10.2024	ECT_03_2024	Kerala Judicial Academy	Master Trainer Programme for New Master Trainers	for newly inducted Judicial Officer Master Trainers	44
15	09.10.2024	ECT_03_2024	Kerala Judicial Academy	Master Trainer Programme for New Master Trainers	for newly inducted Judicial Officer Master Trainers	38
16	04.10.2024	ECT_17_2024	Meghalaya State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	newly recruited Civil Judges	1
17	30.10.2024	ECT_08_2024	Meghalaya State Judicial Academy	Refresher Programme & NSTEP Training for court staff	Staffs of District Court	15
18	30.10.2024	ECT_09_2024	Meghalaya State Judicial Academy	Refresher programme for court staff through online mode	Court staff of district court to be nominated at District level	
19	30.10.2024	ECT_04_2024	Meghalaya State Judicial Academy	Advocate/Advocate Clerk Ecourts Programme under E-Committee Special Drive & Outreach Programmes	for Advocates/ Advocate Clerk	10
20	3rd week of October	ECT_07_2024	Chandigarh Judicial Academy	Advocate/ Advocate Clerk E-Courts Programme at Taluka/Village	Advocate & Advocate Clerks	561
21	23.10.2024 & 24.10.2024	ECT_10_2024	RSJA	Programme for Technical staffs of High Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections etc	Technical staffs of High Courts	100
22		ECT_11_2024	RSJA	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	
23	17.10.2024	ECT	RSJA	online Training cum Briefing Session of Second Quarterly Workshop	Technical staffs of High Courts	80
24	06.10.2024	ECT_9_2024	Uttarakhand Judicial And Legal Academy, Bhowali, District Nainital	Refresher programme for court staff through online mode	Court staff of district court to be nominated at District level	43
25	06.10.2024	ECT_6_2024	Uttarakhand Judicial And Legal Academy, Bhowali, District Nainital	Training Programme on Digitization at High Court Level	High Court Digitization Officials/ Staffs	65

26	20.10.2024	ECT_6_2024	Uttarakhand Judicial And Legal Academy, Bhowali, District Nainital	Training Programme on Digitization at High Court Level	High Court Digitization Officials/ Staffs	73
27	27.10.2024	ECT_4_2024	Uttarakhand Judicial And Legal Academy, Bhowali, District Nainital	Advocate/ Advocate Clerk ECourts Programme At District Headquarters	Newly Appointed Advocate/ Advocate Clerk	24
28	19.10.2024	ECT_12_2024	Chhattisgarh state judicial academy (Kanker)	Computer Skill enhancement Programme-Level I & II for Advocates/Advocate Clerk at Rishikesh, District- Dehradun under E-Committee Special Derive & Outreach Programme	for Advocates/ Advocate Clerk	33
29	19.10.2024	ECT_7_2024	Chhattisgarh state judicial academy (Kanker)	Advocate/ Advocate Clerk E-Courts Programme at Taluka/Village	Advocate & Advocate Clerks	16
30	19.10.2024	ECT_12_2024	Chhattisgarh state judicial academy (Jashpur)	Computer Skill enhancement Programme-Level I & II for Advocates/Advocate Clerk at Rishikesh, District- Dehradun under E-Committee Special Derive & Outreach Programme	for Advocates/ Advocate Clerk	29
31	19.10.2024	ECT_7_2024	Chhattisgarh state judicial academy (Jashpur)	Advocate/ Advocate Clerk E-Courts Programme at Taluka/Village	Advocate & Advocate Clerks	12
32	05.10.2024	ECT_14_2024	Andhra Pradesh Judicial Academy	Cyber Laws and Appreciation & Handling of Digital Evidence"	Civil Judges(Junior Division)	83
TOTAL						3040
